

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**  
**COURT No.1**

*(through hybrid mode)*

ITEM No. 112

CP (IB) No. 237/Chd/Hry/2023

**IN THE MATTER OF:-**

Bank of Maharashtra

...Petitioner

Versus

Neville Dsouza

...Respondent

**Under Section: 95, IBC 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR**  
**MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Vishav Bharti Gupta, Advocate

**For the respondent/  
Personal Guarantor** : None

**For the RP-in-person** : Mr. Ankur Bansal

**ORDER**

It is evident that the affidavit of service has been filed vide Diary No.0180/01 dated 08.2.2024. However, in the same it is mentioned that addressee has left without instructions. In these circumstances, RP is directed to adopt the mode of substituted service upon the personal guarantor and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within two weeks. Let the matter be listed on 03.06.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**